CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI

OA No.210/386/2015

Dated this Friday the 12th day of July, 2019

Coram: Dr.Bhagwan Sahai, Member (A).
R.N.Singh, Member (J).

Sh. Hemantkumar Mahendraprasad Dixit
Age 54 years, working as Superintendent of
Central Excise (Tech-II) Div. EF, Mumbai-I,
2nd Floor, Madhu Industrial Estate,
PB Marg, Elphiston West, Mumbai-400 013.
R/o. 203/26 Central Excise Quarters,
Mhada, Opp. Mira Tower, Oshiwara,
Andheri (W), Mumbai-400 053.

...Applicant.

(By Advocate Sh. Vicky Nagrani).

Versus

1. Union of India through
    The Secretary,
    Ministry of Finance,
    Central Board of Excise and
    Customs, North Block,
    New Delhi-110 001.

2. The Chief Commissioner of Central
    Excise, 115, M. K. Road, Opp.
    Churchgate Station,
    Mumbai-400 020.

3. The Additional Commissioner (P&V)
    Central Excise, Mumbai IV,
    Central Excise bldg.,
    115, M. K. Road,
    Opp. Churchgate Station,
    Mumbai-400 020.

4. Sh. Y. D. Banga,
    The then Addl. Director General
    of Inspection, Directorate General
    of Inspection, Customs and Central
    Excise, 4th Floor, Transport House,
    Pune Street, Masjid (E), Mumbai-400 009.
    at present posted as Commissioner
    of Central Excise, Ludhiana,

Ludhiana Central Excise House,
F-Block, Rishi Nagar,
Ludhiana-141 001.

                                         ... Respondents.

(By Advocate Sh. A. M. Sethna)

O R D E R (O R A L)
Per : Dr. Bhagwan Sahai, Member (A)

Present.

1.   Shri Vicky Nagrani, learned counsel for the applicant.

2.   Shri Mohd. Navid Mulla, proxy counsel for Sh. A. M. Sethna, learned counsel for the respondents.

3.   At the outset, the learned counsel for the applicant submits that the grievance of the applicant in the present OA has already been redressed by the respondents. Therefore, he does not press the present OA.

4.   In view of above, the OA is dismissed as not pressed. MA No.532/2016 is also dismissed. No cost.

(R. N. Singh)   (Dr. Bhagwan Sahai)
 Member (J)   Member (A)

V.